

**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

Original Application No. 165/2007

Date of order: 13.05.2008

**HON'BLE MR. B.V. RAO, JUDICIAL MEMBER.
HON'BLE MR. R.R. BHANDARI, ADMINISTRATIVE MEMBER.**

1. Omkar Bharti son of Shri Vachan Bharti, aged 51 years.
2. Mohammad Shafi son of Shri Yasin Khan, aged 58 years.
3. Pappu Kumar son of Shri Magan Lal, aged 47 years.
4. Chandu Lal son of Shri Kishan Lal, aged 47 years.

all working on the post of Electrician in the Office of the AGE (B&R) (Air Force) MES, Mount Abu, District Sirohi; address of all applicants : C/o Chandu Lal son of Shri Kishan Lal, Indira Colony, Near Petrol Pump, Mount Abu, District Sirohi.

...Applicants.

Shri Vijay Mehta, counsel for applicants.

VERSUS

1. Union of India, through the Secretary, Ministry of Defence, Raksha Bhawan, New Delhi.
2. Chief Engineer, Southern Command, Poone.
3. E-in-C Branch, Army Head Quarters, New Delhi.
4. Chief Engineer, SW AC, Air Force, Sector 9, Gandhinagar.
5. Commander Works Engineer, MES, (Army), Jodhpur.
6. Commander Works Engineer, MES, Air Force, Gandhinagar.
7. Garrison Engineer, MES, (Air Force) MES, Gandhinagar.

...Respondents.

Shri K.D.S. Charan, proxy counsel for
Shri Kuldeep Mathur, counsel for respondents.



ORDER
Per Mr. B.V. Rao, Member (J)

Heard learned counsel for the parties.

Respondents have filed additional reply on 12.05.2008.

The same be taken on record.

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Learned proxy counsel for Shri Kuldeep Mathur, counsel for the respondents, submits that in this O.A. the applicants have prayed for fixation of their pay under the ACP Scheme. It is further submitted that pay has been fixed in respect of Shri Omkar Bharti, applicant No. 1 and Chandu Lal, applicant No. 4 and payment under the ACP scheme has also been made by the GE (I) Gandhinagar in the month of January, 2008.

Further, it is submitted by the proxy counsel for the respondents' counsel that pay fixation in respect of Shri Pappu Kumar, applicant No. 3, under ACP scheme has been approved by RAO (MES), Jodhpur vide letter No. RAO/Jodh/208/PF Corr dt 06 Feb. 2008 and the same has been forwarded to GE (I) AF Gandhinagar for payment. The payment in favour of Shri Pappu Kumar will be released shortly.

It is also submitted by the proxy counsel for the respondents' counsel that in the case of Shri Mohmmad Shafi, applicant No. 2, pay fixation proforma has been sent to RAO (MES) Jodhpur for approval through office letter No. 11107/AFE (I) UDP/237/E1NB(SBC) dated 11th February, 2008. It is further submitted that pay fixation and consequential payment in favour of Shri Mohmmad Shafi will be made at an early date.

In view of the above, respondents are directed to complete the remaining exercise with regard to payment under ACP scheme in favour of Shri Pappu Kumar, applicant No. 3. The

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respondents are further directed to complete the formalities with regard to pay fixation of Mohmmad Shafi, applicant No. 2, along with consequential payment. The entire exercise be completed within a period of three months from the date of receipt of this order.



Accordingly, Original Application No. 165/2007 is disposed of. No order as to costs.

R.R.Bhandari
[R.R. Bhandari]
Member (A)

B.V.Rao
[B.V. Rao]
Member (J)

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